## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:396
ANSWERED ON:20.11.2009
STATE COMMISSION FOR PROTECTION OF CHILD RIGHTS
Das Gupta Shri Gurudas; Tarai Shri Bibhu Prasad

## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

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- (a) whether the National Commission for Protection of Child Rights Act, 2005 mandates constitution of State Commission in each State:
- (b) if so, the details of States/Uts who have constituted/not constituted such Commissions, State-wise;
- (c) the reasons for not constituting such Commissions; and
- (d) the action proposed to be taken by the Union Government in this regard?

## **Answer**

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) The Commission for Protection of Child Rights Act 2005 provides that a State Government may constitute the State Commission for Protection of Child Rights.
- (b) The State Commission for Protection of Child Rights has been constituted so far in Delhi, Goa, Karnataka, Maharashtra and Sikkim. The other States/UTs are yet to set up the State Commissions.
- (c) & (d) The Ministry of Women and Child Development have been requesting the State Governments and the Union Territory Administrations from time to time to set up the State Commission for Protection of Child Rights at the earliest. Some of the States are in the process of constituting the State Commissions.